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educated or among the ordinary criminal because his intention was to find out whether the crime is spreading among the college youths and the young educated men.

SHRI B. N. DATAR: I have not got the classification of this particular type.

RELIEF TO THE VICTIMS OF ASSAM RIOTS

•107. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state the amount of money spent by the Central Government in providing relief measures to the victims of the Assam riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): The expenditure on relief and rehabilitation of persons affected by the July riots in Assam has so far been met by the State Governments of Assam and West Bengal. Whether a portion of this expenditure should be borne by the Central Government is under consideration.

SHRIMATI SAVITRY DEVI NIGAM: May I know how much money has been distributed exclusively as a dole to the refugees by these States?

SHRI B. N. DATAR: I have the Bgures of expenditure by the various State Governments but it would take long to give all the figures in respect of the Governments, both of Assam and West Bengal.

SHRIMATI SAVITRY DEVI NIGAM: May I know if the Minister has any idea of how much money has been collected by the voluntary agencies and spent for the welfare work and rehabilitation work?

SHRI B. N. DATAR: I have no idea but I might give the figures relating to amounts that were sent from here from the Prime Minister's Fund. They *r_e R^s- 1,22,000.

SHRIMATI SAVITRY DEVI NIGAM: Has there been any effort to co-ordinate the work of voluntary agencies and the Government agencies which, have been engaged in this relief work?

SHRI B. N. DATAR: That is for the State Government to do.

SHRIMATI SAVITRY DEVI NIGAM: May I know if it is a fact that very little thought has been given either to the rebuilding of the damaged hou;es of these refugees or to give them such assistance as may rehabilitate them permanently in some craft or business?

SHRI B. N. DATAR: May I just give a little more information? With reference to the hon. lady Member's first question, I may say that there are especially in West Bengal five non-official organisations which are working in this direction. They are the Indian Red Cross Society, the Rama-krishna Mission, the Bharat Seva Ashram, the Marwari Relief Society and the Union of Women's Co-ordination Council. They are also taking part in this work.

SHRI BIREN ROY: Is it a fact that 30,000 Assam victims are still living in West Bengal and that the West Bengal Government have also declared that not more than 2,000 have gone back to Assam? Also, may I know whether the Centre will consider the desirability of helping the West Bengal Government to pay for these victims at least till the time they are not sent back to or taken back in Assam?

SHRI B. N. DATAR: Sir, people are going from West Bengal to Assam but ffie exact number is not before me. If the number is supplied to me I may give it to the hon. Member.

SHRIMATI SAVITRY DEVI NIGAM: Sir, in his hurry to reply to my first question, the hon. Minister did not reply to my last question. I want to know if it is a fact that very little thought has been given to the rebuilding of the houses of these

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in some work or craft or occupation.

SHRI B. N. DATAR: Houses are being rebuilt. In fact, tin sheets are being supplied to them and it is not correct to say that no thought has been given to this aspect. The Assam Government is already doing it.

SHRI BIREN ROY: My question was whether the Centre was going to pay the State Government for the expenses they have still to incur for the 30,000 Assam victims who are still in West Bengal. It is the declaration of the Government of West Bengal that 30,000 of them are still there.

SHKI B. N. DATAR; I hav« already in my answer said that it is not 30,000 according to the Government of Assam. According to the Assam Government the number is very small-Whatever that may be, we have received requests from both the Governments and they are under examination.

PRESERVATION OF HISTORICAL MONU-MENTS IN JAMMU AND KASHMIR STATE

- •108. SHRI NIRANJAN SINGH: Will the Minister of Scientific Research and CULTURAL AFFAIRS be pleased to to state:
- (a) whether it ia a fact that the Government of Jammu and Kashmir has decided to hand over all the historical monuments in that State to the Government of India for preservation by them; and
- (b) if so, when this proposal is likely to be taken up by Government?

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR MONO MOHAN DAS): (a) The monuments which are considered of national importance have already been taken over by the Union I

refugees and to rehabilitate them permanently I Department of Archaeology for preservation and maintenance.

ro Question*

(b) Does not arise.

SHRI NIRANJAN SINGH: How many such monuments are there?

DR. MONO MOHAN DAS: The number of monuments taken over by the Union Department of Archaeology is 57.

SHRI NIRANJAN SINGH: When were they taken possession of by the Central Government? Was it recently or some months back?

DR. MONO MOHAN DAS: They were taken over de facto, though not de jure, on 1st July, 1958.

SHRI FARIDUL HAQ ANSARI: What is the condition of these monument at present?

DR. MONO MOHAN DAS: They are well looked after, well protected and well preserved.

DIWAN CHAMAN LALL: Ia the hon. Minister aware that a complete record of these monuments along with their descriptionSi photographs, etc., exists, and may I know whether any attempt is being made to get a copy" 6f this record?

DR. MONO MOHAN DAS: This is a very detailed question for which I require notice,

SHRI JASWANT SINGH: Sir, the hon. Minister stated that there was the de facto taking over but not the d* jure. What was the difficulty in taking them over de jure also?

DR. MONO MOHAN DAS: There is no difficulty. But there are 57 monuments and all the details connected with them, their owners, people in the surrounding areas, all these details have to be procured by the Central Department of Archaeology before the notification is issued. So, that notification has not yet been issued and our Superintendent there is trying ta»